

*Friday,
12th August, 1904*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XLIII

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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1904

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 12th August, 1904.

P R E S E N T :

His Excellency Baron Amptill, G.C.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir C. M. Rivaz, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Sir E. F.G. Law, K.C.M.G., C.S.I.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Sir Denzil Ibbetson, K.C.S.I.

The Hon'ble Mr. H. Erle Richards.

The Hon'ble Lieutenant-Colonel J. A. L. Montgomery, C.S.I.

N E W M E M B E R.

The Hon'ble LIEUTENANT-COLONEL MONTGOMERY took his seat as an Additional Member of Council.

I N D I A N E M I G R A T I O N (A M E N D M E N T) B I L L.

The Hon'ble SIR DENZIL IBBETSON moved for leave to introduce a Bill further to amend the Indian Emigration Act, 1883. He said :—" The grounds of the proposed legislation are fully set forth in the Statement of Objects and Reasons, to which I have nothing to add."

The motion was put and agreed to.

The Hon'ble SIR DENZIL IBBETSON introduced the Bill.

The Hon'ble SIR DENZIL IBBETSON moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in the Gazette of India in English, and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The motion was put and agreed to.

[*Major-General Sir Edmond Elles.*] [12TH AUGUST, 1904.]

INDIAN ARTICLES OF WAR (AMENDMENT) BILL.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved for leave to introduce a Bill further to amend the Indian Articles of War. He said :—" The object of this Bill is to provide for the confirmation of findings and sentences of courts-martial in the case of persons subject to the Indian Articles of War (Act V of 1869) who are serving in any place other than India, the United Kingdom, the Channel Islands and the Isle of Man. The Government of India are advised that the power, conferred by the Army Act, section 180, sub-section (2), clause (a), to convene courts-martial does not include the power to confirm the finding. The opportunity has been utilized for repealing the Second Appendix which, at present, is not strictly in accordance with the Articles and which, with the necessary alterations, can more conveniently be, from time to time, prescribed in the exercise of the rule-making power conferred by article 190. This will be in accordance with the practice under the Army Act and obviates the necessity for legislation every time any alteration in the form for a summary general court-martial is advisable."

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES introduced the Bill.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the local official Gazettes.

The motion was put and agreed to.

The Council adjourned to Friday, the 9th September, 1904.

J. M. MACPHERSON,

Secretary to the Government of India,

Legislative Department.

SIMLA ;
The 12th August, 1904. }